

सुनें और उन को पता लगे कि जवता गन्दा पानी पीने से बीमार होती है ।

MR. SPEAKER: I have noted it. This is very serious. I am asking the Health Ministry to take note of it.

श्री राम बिलास पासवान : यह एक दिन का मामला नहीं है। मैं यह बताना चाहता हूँ कि एक रेलवे स्टेशन के पास बो टंकी थी, उस में एक लाख मिली और उस पानी को लोगों ने पिया । . . . (अवधान) . . . लाखों लोगों ने उस पानी को पिया है ।

MR. SPEAKER: I have asked the Home Ministry to go into it. I know this is a very urgent problem for the public health.

श्री राम बिलास पासवान : पहले एक मिनट हमारी बात सुन लीजिए ।

अध्यक्ष महोदय : सुन ली आप की बात । पानी के मुताबिक आप की बात है ।

श्री राम बिलास पासवान : पानी के मुताबिक ही है। मैं यह बताना चाहता हूँ कि रेलवे स्टेशन के बगल में पानी की टंकी में एक आदमी की लाश मिली और उस पानी को लाखों लोगों ने पिया है ।

MR. SPEAKER: You give me a full statement giving all the facts.

श्री राम बिलास पासवान: हम लोगों ने कालिंग एटेंशन का नोटिस दिया है ।

अध्यक्ष महोदय: कब दिया है?

श्री राम बिलास पासवान : आज से पांच दिन पहले दिया है । यह 9 तारीख का मामला है। इस पर कालिंग एटेंशन का नोटिस दिया है । यह एक गंभीर मामला है और इस की जांच होनी चाहिए ।

MR. SPEAKER: Now, papers to be laid.

12.09 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER AIRCRAFT ACT, ANNUAL REPORT AND ACCOUNTS OF INTERNATIONAL AIRPORTS AUTHORITY OF INDIA, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND

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CIVIL AVIATION (SHRI CHANDU-LAL CHANDRAKAR): On behalf of Shri A. P. Sharma, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:—

(i) The Aircraft (Third Amendment) Rules, 1980, published in Notification No. GSR 537 in Gazette of India dated the 10th May, 1980 together with an explanatory note.

(ii) The Aircraft (Fourth Amendment) Rules, 1980, published in Notification No. GSR 578 in Gazette of India dated the 24th May, 1980 together with an explanatory note.

[Placed in Library. See No. LT-954|80].

(2) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1978-79, under sub-section (2) of section 25 of the International Airports Authority Act, 1971.

(3) A copy of the Annual Accounts (Hindi and English versions) of the International Airports Authority of India for the year ended 31st March, 1979 together with Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971.

(4) A copy of the Review (Hindi and English versions) of the performance of International Airports Authority of India for the year 1978-79.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Accounts of the International Airports Authority of India, for the year 1978-79, mentioned at item (2) and (3) above.

[Placed in Library. See No. LT-955/80].

ANNUAL REPORT OF SILK AND RAYON TEXTILES EXPORT PROMOTION COUNCIL, BOMBAY, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI): On behalf of Shri Pranab Mukherjee, I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1978-79 along with Audited Accounts. [Placed in Library. See No. LT-956/80.]

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Audit** Report on the accounts of the Coffee Board for the year 1977-78 (General Fund) and 1976-77 (Pool Fund). [placed in Library. See No. LT-957/80].

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

SHRI Z. R. ANSARI: I beg to lay on the Table a copy of the Cotton Control (Amendment) Order, 1980 (Hindi and English versions) published in Notification No. S. O. 1508 in Gazette of India dated the 31st May, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-958/80.]

NOTIFICATIONS UNDER GENERAL INSURANCE BUSINESS (NATIONALISATION) ACT, AND NOTIFICATIONS UNDER PUBLIC PROVIDENT FUND ACT

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): On behalf of Shri Maganbhai Barot, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English

versions) under section 17 of the General Insurance Business (Nationalisation) Act, 1972:—

(i) The General Insurance (Termination, Superannuation and Retirement of Officers and Development Staff) Amendment Scheme, 1980, published in Notification No. S. O. 313(E) in Gazette of India dated the 12th May, 1980.

(ii) The General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1980, published in Notification No. S. O. 314(E) in Gazette of India dated the 12th May, 1980.

(iii) S. O. 430(E) published in Gazette of India dated the 17th June, 1980 containing corrigenda to Notification No. S. O. 313(E) dated the 12th May, 1980.

[Placed in Library. See No. LT-959/80.]

(2) A copy of the Public Provident Fund (Amendment) Scheme, 1980 (Hindi and English versions) published in Notification No. GSR 204(E) in Gazette of India dated the 9th April 1980 under section 12 of the Public Provident Fund Act, 1968. [Placed in Library. See No. LT-960/80.]

(3) (i) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance and Credit Guarantee Corporation for the year ended the 31st December, 1979, under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

(ii) A copy of the Review (Hindi and English versions) on

**The Audit Report was laid on the Table on the 20th June, 1980.